CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

T.A.62/5536/2020 (SWP.No.2342/2015)

This the 27th day of November, 2020

HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN HON'BLE MR. A.K. BISHNOI, MEMBER (A)

Mushtaq Ahmad Mir, Age 3 years, S/o Ghulam Mohi-ud-din Mir, R/o Dal-Wach, Qazi-Gund, Anantnag.

(Advocate: Mr. A Hanan Kalwal)	
Versus	
1.	State of J&K through Commissioner, Secretary to Government
	Forest Department Srinagar.
2.	Principal Chief Conservator of Forests Jammu & Kashmir
	Srinagar.
3.	Chief Conservator of Forests, Kashmir at Srinagar.
4.	Conservator of Forests, South Kashmir at Bajbahara.
5.	Divisional Forest Officer Anantnag.
6.	Peerzada Riyaz Ahmad Shah S/o Perzada Abdul Majeed Shah
	R/o Mir-Madan Doru Anantnag.
	Respondents

(Advocate: - Mr. Sudesh Magotra, Deputy Advocate General)

T.A. No. 62/5536/2020

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ORDER [ORAL]

Justice L. Narasimha Reddy, Chairman:

The applicant filed SWP No. 2342 of 2015 challenging the order

of transfer dated 21.10.2015 before the Hon'ble High Court of Jammu

& Kashmir. The Hon'ble High Court passed an interim order on

29.10.2015.

2. The Writ Petition has since been transferred to this Tribunal in

view of reorganization of State of Jammu and Kashmir and

renumbered as T.A. no. 62/5536/2020.

3. Today, the learned counsel for the applicant submitted that the

T.A. has become infructuous.

4. Therefore, the T.A. is dismissed as infructuous. The interim

stay shall ceases to operate and it shall be open to the respondents,

to pass fresh orders of posting/transfer as per the existing policy.

There shall be no order as to costs.

(A.K. BISHNOI) MEMBER (A) (JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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